

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

(8)

ORIGINAL APPLICATION NO: 794/90

Shri M.V.Rangnathan,

.... Applicant

v/s

Secretary, Department  
of Atomic Energee, Bombay

.... Respondent

CORAM : HON'BLE JUSTICE MR.S.K.DHAON, Vice-Chairman

HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

Appearance :

Applicant in person

Shri A.I.Bhatkar, Adv.  
for the respondents.

ORAL JUDGEMENT

30th JUL 1992

(PER : JUSTICE S.K. DHAON, Vice-Chairman)

The applicant, who is appearing in person, states that he has no more grievance to make to this Tribunal as he has been granted all the reliefs by the department. He prays that this application may be dismissed as not pressed. Accordingly it is dismissed. There will be no order as to costs.

  
(M.Y.PRIOLKAR)  
M/A

  
(S.K.DHAON)  
V/C

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